

(b) At present, there is no scheme for either increasing the terrestrial coverage area of FM Channel of Kodaikanal, or setting up of separate AIR stations at Sivaganga, Ramanathapuram, Pudukottai districts.

However, to serve the coastal areas and Sri Lanka's Tamil speaking provinces, setting up of FM transmitter at Rameshwaram and a scheme of replacement of existing old FM transmitter by new FM transmitter at Kodaikanal have been proposed in Twelfth Plan, for which proposals are under process.

**Agreement with European countries for promotion of
film production**

998. SHRI RAJKUMAR DHOOT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government has signed agreements with some European countries to promote film production;

(b) if so, the details thereof;

(c) whether it is also a fact that Indian film producers are using European locations for shooting their films, whereas producers of European countries hardly use Indian location for shooting their films;

(d) if so, the details thereof and the reasons behind this position; and

(e) what is the rational of signing agreements with European countries in this background?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) and (b) Amongst the European countries, the Government has signed co-production agreements with Italy; United Kingdom; Germany; France; Poland; and Spain.

(c) to (e) Film shooting, largely a private initiative, is guided by its scripts to decide on locations, internal or overseas. The Inter-governmental co-production agreements aim at strengthening bilateral relations and promoting exchange of art and culture. The co-production agreements enable private, quasi-government or governmental agencies of the two countries to enter into contracts to produce films together. The signing of such agreement ensures better partnership and collaboration between enterprises and institutions which produce, distribute and disseminate films. The films so produced are considered as national films in both

countries and are treated at par with domestically produced films in each of the co-producing countries.

Violation of programme code

999. SHRI SHANTARAM NAIK: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to answer to Unstarred question 1161 given in the Rajya Sabha on the 7th March, 2011 and state:

- (a) the name of the T.V. serial which violated the programme code prescribed under Cable Television Networks (Regulation) Act, 1995;
- (b) whether these violations were punishable with imprisonment;
- (c) whether any prosecutions were filed;
- (d) if not, whether Government proposes not to file any prosecutions under the code; and
- (e) if not, the policy of Government adopted, despite violations detrimental to the society?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) With reference to the answer given on 07-03-2011 in the Un-starred question No. 1161, a list of Hindi T.V. serials, in which violation of the programme code as prescribed under the Cable Television Networks (Regulation) Act, 1995 was noticed, is given in Statement (See below).

(b) to (e) The Government takes action against violation of Cable Act and Rules under Section 19 and 20 of Cable Act and under clause 8 of provisions of up-linking/downlinking Guidelines for violation of the Programme Code. Thus, Section 19 of the Act empowers the Central Government to prohibit certain programmes in public interest. Section 20 of the Act empowers the Central Government, where it thinks necessary or expedient to do so in public interest, to prohibit the operation of any cable television network.

Further, as per up-linking/down-linking guidelines, in the event of a permission holder violating any of the terms and conditions, or any other provisions of the guidelines, the Ministry of I&B shall have the right to impose the following penalties:—

- In the event of **First violation**, suspension of the permission of the company and prohibition of broadcast/transmission upto a period of **30 days**.